

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Civil Contempt Application No.146 of 2003.

In

Original Application No.611 of 2003.

Allahabad this the 10th day of December, 2003.

Hon'ble Maj Gen K.K. Srivastava, Member-A.
Hon'ble Mr.A.K. Bhatnagar, Member-J.

Smt. Tahira Begum,
widow of Late Shekh Mahmood,
resident of Village & Post Khargasipur
alias Nai Bazar, Zamania, District Ghazipur.

.....Applicant.

(By Advocate : Sri B.L.Srivastava/
Sri Siddharth Verma)

Versus.

Sri B.L. Ram,
Sahayak Dak Adhishak,
Zamania Up Mandal,
Ghazipur.

.....Respondent .

(By Advocate :)

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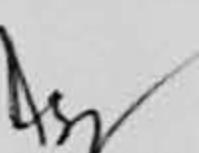
(By Hon'ble Maj Gen K.K. Srivastava, A.M)

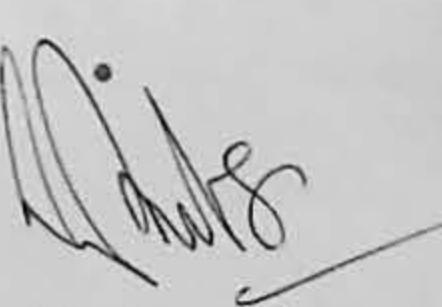
This contempt application has been filed for punishing the respondent for wilful disobedience of the order of this Tribunal dated 30.05.2003 by which the direction was issued to the respondents to consider the representation of the applicant for compassionate appointment on any post including group 'D' posts and decide the same within a period of two months. Contempt application was listed for the first time on 09.09.2003 and was adjourned as none appeared on behalf of the applicant. On 31.10.2003 the case was adjourned on

account of illness slip of applicant's counsel. Even today the list has been revised and none has appeared on behalf of applicant.

2. It appears that the representation of the applicant has been disposed of. Even otherwise the contempt petition has been filed against Sri B.L. Ram Assistant Superintendent Post Offices, Zamania Sub Division Ghazipur who has no role to play regarding deciding the representation of the applicant about compassionate appointment. The applicant has filed the letter of respondent dated 29/30.07.2003 (Annexure 6) by which the applicant was informed that the application of the applicant for compassionate appointment was forwarded to Superintendent Post Offices, Ghazipur for necessary action. In the same letter, it has also been mentioned that issue regarding compassionate appointment has to be decided by Circle Recruitment Committee through Chief Post Master General U.P. Lucknow.

3. In view of the above, we do not find that ~~any~~ case of contempt is made out against the respondent, the same is rejected in limine.


Member-J.


Member-A.

Manish/-